

COURT-II
APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

IA NO. 1501 OF 2018 IN
APPEAL NO. 232 OF 2014

Dated : **13th November, 2018**

Present: **Hon'ble Mr. Justice N.K. Patil, Judicial Member**
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Pune Power Development Pvt. Ltd. ... Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Ors Respondent(s)

Counsel for the Appellant (s) : Mr. Alok Shukla
Mr. Hardik Luthra

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta for R-2 to R-3

ORDER

[IA NO. 1501 OF 2018 – For Clarification]

Learned counsel, Ms. Pallavi Sengupta, appearing for the Respondent Nos. 2 & 3 prays another one week's time to enable her to comply with the order of this Tribunal dated 24.10.2018.

Submission made by learned counsel appearing for the Respondent Nos. 2 & 3, as stated supra, is placed on record.

One week's time is granted to the learned counsel appearing for the Respondent Nos. 2 & 3, as requested, as a last chance.

Re-list this matter on **19.11.2018**, as requested by the learned counsel appearing for the Respondent Nos. 2 & 3.

(S. D. Dubey)
Technical Member

vt/pk

(Justice N. K. Patil)
Judicial Member